

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO -1531
ANSWERED ON -12/03/2025

CANCELLATION OF DRIVING LICENCES

1531. DR. MEDHA VISHRAM KULKARNI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has data of number of driving licences cancelled in the last five years, if so, the reasons for cancellation, State-wise;
- (b) the details of offences under which Government has cancelled driving licences permanently-temporarily;
- (c) whether there are any mandatory legal provisions for cancellation of driving licences of drivers involved in accidents due to drunken or negligent driving, if so, the State-wise details of driving licences cancelled under such incidents; and
- (d) whether such driver be given a driving license again, if so, the reasons thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN GADKARI)

- (a) to (c) As per the provisions of the section 19(1) of the Motor Vehicles Act, 1988, if a licensing authority is satisfied after giving the holder of a driving licence an opportunity of being heard, that he –
- (i) is a habitual criminal or habitual drunkard; or
 - (ii) is a habitual addict to any narcotic drug or psychotropic substance within the meaning of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985); or
 - (iii) is using or has used a motor vehicle in the commission of a cognizable offence; or
 - (iv) has by his previous conduct as driver of a motor vehicle shown that his driving is likely to be attended with danger to the public; or
 - (v) has obtained any driving licence or a licence to drive a particular class or description of motor vehicle by fraud or misrepresentation; or
 - (vi) has committed any such act which is likely to cause nuisance or danger to the public, as may be prescribed by the Central Government having regard to the objects of this Act; or

(vii) has failed to submit to or has not passed the tests referred to in the proviso to sub-section (3) of section 22; or

(viii) being a person under the age of eighteen years who has been granted a learner's licence or a driving licence with the consent in writing of the person having the care of the holder of the licence and has ceased to be in such care,

it may, for reasons to be recorded in writing, make an order—

(i) disqualifying that person for a specified period for holding or obtaining any driving licence to drive all or any classes or descriptions of vehicles specified in the licence; or

(ii) revoke any such licence.

Further, section 22(1) of the Motor Vehicles Act, 1988, without prejudice to the provisions of sub-section (3) of section 20 where a person, referred to in sub-section (1) of section 21, is convicted of an offence of causing, by such dangerous driving as is referred to in section 184 of any class or description of motor vehicle the death of, or grievous hurt to, one or more persons, the court by which such person is convicted may cancel, or suspend for such period as it may think fit, the driving licence held by such person insofar as it relates to that class or description of motor vehicle.

As per the data available on centralised Sarathi portal, a total of 1,525 number of driving licences have been cancelled by the Transport Departments of the respective State/Union Territory administration from 1st January, 2020 to 31st December, 2024. The State-wise details alongwith the reasons of cancellation are at Annexure.

(d) At present, there is no such provision for issuing a driving licence to such person in the applicable Motor Vehicles Act, 1988 and the rules made thereunder.

ANNEXURE AS REFERRED IN REPLY TO PART (a) to (c) OF RAJYA SABHA UNSTARRED QUESTION NO.1531 ANSWERED ON 12TH MARCH, 2025 ASKED BY DR. MEDHA VISHRAM KULKARNI REGARDING CANCELLATION OF DRIVING LICENCES

Annexure

Details of number of Driving Licences (DLs) cancelled during the period of 1st January, 2020 to 31st December, 2024			
Sl. No.	State /UT	Details of Offences	Number of DLs Cancelled
1.	Andaman & Nicobar	Challaned 3 times during 5 years of Experience/Challan	1
2.	Assam	Driving after disqualification under the Act or applying or obtaining license without disclosing the fact	2
3.	Assam	Private Vehicles - Driving recklessly or dangerously	76
4.	Assam	Drunken driving	25
5.	Assam	HMV's - Driving when mentally or physically unfit to drive.	1
6.	Bihar	Driving when mentally or physically unfit to drive (whoever drives a motor vehicle in any public place when he is to his knowledge suffering from any disease or disability calculated to cause his driving of the vehicle to be a source of danger)	21
7.	Bihar	Offence relating accident.	2
8.	Bihar	Using Vehicle other than 2W, 3W and LMV without registration in spite of suspension or cancellation of registration in public place	10
9.	Bihar	Driving fast/slower than speed limits	123
10.	Bihar	Driver mentally/physically unfit	2
11.	Chhattisgarh	Driver Mentally/Physically Unfit	1
12.	Chhattisgarh	Driver W/O Helmet Or Turban/Helmet Not Fastened/Not Of BIS Standards	4
13.	Chhattisgarh	Allowing unauthorized person to drive vehicle	1
14.	Chandigarh	Any other violation (NGO)	18

Details of number of Driving Licences (DLs) cancelled during the period of 1st January, 2020 to 31st December, 2024

Sl. No.	State /UT	Details of Offences	Number of DLs Cancelled
15.	Delhi	Any other violation(GOS)	3
16.	Goa	Carrying excess passenger	1
17.	Gujarat	Disqualified person driving a vehicle	1
18.	Gujarat	Driver not obeyed responsibility	8
19.	Gujarat	Driving a vehicle at an excessive speed	4
20.	Gujarat	Driving dangerous (section 184)	15
21.	Himachal Pradesh	Driving Dangerously	18
22.	Himachal Pradesh	Driving Licence given to other person	1
23.	Haryana	Driving Licence holder has obtained any driving licence or a licence to drive a particular class or description of motor vehicle by fraud or misrepresentation.	2
24.	Haryana	Driving Licence holder is using or has used a motor vehicle in the commission of a cognizable offence.	1
25.	Haryana	Driving vehicle with concealment of the facts or disqualification for DL.	1
26.	Jharkhand	Driving Vehicles by mentally or physically disabled person	12
27.	Jammu and Kashmir	Driving while suffering from disease or any disability, mentally/physically unfit (GOS)	1
28.	Karnataka	Driving without holding an effective driving License.	2
29.	Karnataka	Drunken and Drive	14
30.	Kerala	Drunken and Drive	32
31.	Kerala	Fail to produce Driving Licence	2
32.	Kerala	Failing to give Signal.	1

Details of number of Driving Licences (DLs) cancelled during the period of 1st January, 2020 to 31st December, 2024

Sl. No.	State /UT	Details of Offences	Number of DLs Cancelled
33.	Kerala	FATAL ACCIDENT	14
34.	Kerala	Intimation of Accident not given	24
35.	Kerala	Non - Fastening of Seat Belt	25
36.	Kerala	Non - Wearing Helmet	21
37.	Maharashtra	Non - Wearing Helmet	10
38.	Maharashtra	Non production of vehicle papers (GOS)	3
39.	Maharashtra	Not carrying documents as required	1
40.	Maharashtra	Over load in goods carriages	1
41.	Meghalaya	Over load in goods carriages	1
42.	Madhya Pradesh	Over load in goods carriages	18
43.	Mizoram	Over load in goods carriages	1
44.	Nagaland	Over load in goods carriages	1
45.	Odisha	Over load in goods carriages	4
46.	Odisha	Over loading by persons in good carriages	6
47.	Punjab	Over loading by persons in good carriages	1
48.	Rajasthan	Over loading by persons in good carriages	9
49.	Rajasthan	Over Speeding	85
50.	Sikkim	Over Speeding	4
51.	Tamil Nadu	Over Speeding	229
52.	Tamil Nadu	Owner board and other particular not exhibited	191

Details of number of Driving Licences (DLs) cancelled during the period of 1st January, 2020 to 31st December, 2024

Sl. No.	State /UT	Details of Offences	Number of DLs Cancelled
53.	Tamil Nadu	Owner or driver fail to produce the certificate of Fitness	6
54.	Tamil Nadu	Providing fake information or hiding information	261
55.	Tamil Nadu	Rash Driving	7
56.	Tamil Nadu	Red light Jumping	4
57.	Tamil Nadu	Revocation of a Driving Licence on grounds of disease or disability	1
58.	Tamil Nadu	Rough/Rash/Negligent Driving	7
59.	Tamil Nadu	Challaned 3 times during 5 years of Experience/Challan	21
60.	Tamil Nadu	Signal Jumping	7
61.	Uttarakhand	Using Mobile phone while Driving	47
62.	Uttar Pradesh	Using Mobile phone while Driving	105
63.	West Bengal	Using Mobile phone while Driving	1
64.	West Bengal	When any person is injured or any property of a third party is damaged in a motor vehicle accident, the driver or person in- charge of the vehicle not providing medical aid to the victim of the accident.	3
Grand Total			1525
